

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1400**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2020/MAGHA 22, 1941 (SAKA)

CRIME AGAINST WOMEN AND CHILDREN

**1400. ADV. DEAN KURIAKOSE:
 SHRI PASUNOORI DAYAKAR:
 SHRI JAGDAMBIKA PAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that crime against women and children are increasing in the country;**
- (b) if so, the details of crimes reported by National Crime Records Bureau (NCRB) against women and children during the last five years, State-wise and crime-wise; (c) whether the Government has any mechanism to that the accused are prosecuted properly;**
- (d) if so, the details thereof along with the steps being taken to provide safety to women and children in the country;**
- (e) the steps being taken to review the Acts including Nirbhaya Act and to amend the Sections of Code of Criminal Procedure and Indian Penal Code punish the guilty despite they are minor/major and to solve the cases swiftly in future; and**
- (f) whether the Union Government has sought the on the status regarding investigation, prosecution etc. from all the States and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

- (a) A comparison of crime rate (Crime Rate=Number of cases reported/Mid-Year projected population in lakhs) of various crime heads on crimes against women and children in the last few years shows no uniform trend. However, the Ministry has taken several steps to spread awareness amongst the citizens, sensitization of police officers at various levels, issuance of**

advisories for compulsory registration of FIRs and penal provisions for non-registration of FIRs etc. This has improved reporting of crimes against women.

(b) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2018. The State/UT-wise and Crime-Head-wise details of cases registered under crime against women during the years 2014-2018 are available at Annexure-I and Annexure-II (A and B) respectively. The State/UT-wise and Crime-Head-wise details of cases registered under crime against children during the years 2014-2018 are available at Annexure-III and Annexure-IV (A and B) respectively.

(c) to (f): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women and children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, Government has taken a number of initiatives for safety of women across the country, which are given below:

- i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age**

of 12 years. The Act also inter-alia mandates completion of investigation and trials within 2 months. The Government has also enacted the Juvenile Justice (Care and Protection of Children) Act, 2015 in which there are special provisions to deal with children in the age group of 16-18 years who commit heinous offences, which will act as deterrent for such children. Further, amendments to the criminal justice system is an ongoing and continuous process.

- ii. **Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.**
- iii. **The Ministry of Home (MHA) has launched a cyber-crime reporting portal on 20th September, 2018 for citizens to report obscene content.**
- iv. **Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow & Mumbai). The projects have been prepared by State Governments, taking into account the need for identification of hot spots for crimes against women for development of critical assets in various areas including infrastructure, technology adoption and capacity building in community through awareness programmers.**

- v. **MHA has launched the “National Database on Sexual Offenders” (NDSO) on 20th September, 2018 to facilitate investigation and tracking of sexual offenders across the country.**
- vi. **MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.**
- vii. **In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/UTs.**
- viii. **MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kits to facilitate adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers.**
- ix. **In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to States/UTs to deal with crimes against women, which are available at www.mha.gov.in.**

ANNEXURE-I
L.S.US.Q.NO. 1400 FOR 11.02.2020

Crime against Women (IPC+SLL) during the year 2014-2018

SL. No	State/UT	2014	2015	2016	2017	2018
1	Andhra Pradesh	16526	15967	16362	17909	16438
2	Pradesh	351	384	367	337	368
3	Assam	19169	23365	20869	23082	27728
4	Bihar	15393	13904	13400	14711	16920
5	Chhattisgarh	6301	5783	5947	7996	8587
6	Goa	508	392	371	369	362
7	Gujarat	10854	7777	8532	8133	8329
8	Haryana	9010	9511	9839	11370	14326
9	Himachal Pradesh	1529	1295	1222	1246	1633
10	Jammu& Kashmir*	3327	3366	2850	3129	3437
11	Jharkhand	6086	6568	5453	5911	7083
12	Karnataka	14004	12775	14131	14078	13514
13	Kerala	11451	9767	10034	11057	10461
14	Madhya Pradesh	28756	24231	26604	29788	28942
15	Maharashtra	26818	31216	31388	31979	35497
16	Manipur	337	266	253	236	271
17	Meghalaya	390	337	372	567	571
18	Mizoram	258	158	120	301	249
19	Nagaland	68	91	105	79	75
20	Odisha	14651	17200	17837	20098	20274
21	Punjab	5481	5340	5105	4620	5302
22	Rajasthan	31216	28224	27422	25993	27866
23	Sikkim	111	53	153	163	172
24	Tamil Nadu	6354	5919	4463	5397	5822
25	Telangana	14147	15425	15374	17521	16027
26	Tripura	1618	1267	1013	972	907
27	Uttar Pradesh	38918	35908	49262	56011	59445
28	Uttarakhand	1413	1465	1588	1944	2817
29	West Bengal	38424	33318	32513	30992	30394
TOTALSTATE(S)		323469	311272	322949	345989	363817
30	A&N Islands	117	136	108	132	147
31	Chandigarh	434	468	414	453	442
32	D&N Haveli**	21	25	28	20	38
33	Daman& Diu**	16	29	41	26	16
34	Delhi UT	15319	17222	15310	13076	13640
35	Lakshadweep	4	9	9	6	11
36	Puducherry	77	82	95	147	166
TOTALUT(S)		15988	17971	16005	13860	14460
TOTALALL INDIA		339457	329243	338954	359849	378277

*Now UTs of Jammu & Kashmir and Laddakh

** Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.

ANNEXURE-II-A
L.S.US.Q.NO. 1400 FOR 11.02.2020

Crime-Head-wise Cases Reported (CR) under Crime against Women during 2014-2015

SL	CrimeHead	2014	2015
		CR	CR
1	Rape	36735	34651
2	Attempt to Commit Rape	4234	4437
3	Kidnapping & Abduction of Women	57311	59277
4	Dowry Deaths	8455	7634
5	Assault on Women with Intent to Outrage her Modesty	82235	82422
6	Insult to the Modesty of Women	9735	8685
7	Cruelty by Husband or his Relatives	122877	113403
8	Importation of Girls from Foreign Country	13	6
9	Acid Attack	137	140
10	Attempt to Acid Attack	40	30
11	Deaths Caused by Act Done with Intent to Cause Miscarriage	3	12
12	Causing Miscarriage Without Womens Consent	45	54
13	Human Trafficking	456	713
14	Abetment of Suicides of Women	3734	4060
15	Unnatural Offences	105	108
16	Dowry Prohibition Act, 1961	10050	9894
17	Indecent Representation of Women (Prohibition) Act, 1986	47	40
18	Protection of Women from Domestic Violence Act, 2005	426	461
19	Immoral Traffic (Prevention) Act	2070	2424
20	Publishing or Transmitting of Sexually Explicit Material (Sec 67A IT Act)	749	792
	Total Crimes Against Women	339457	329243

Source: Crime in India

ANNEXURE-II-B
L.S.US.Q.NO. 1400 FOR 11.02.2020

Crime Head-wise Cases Reported (CR) under Crime against Women during 2016-2018

S.No.	Crime Heads	2016	2017	2018
		CR	CR	CR
1	Murder with Rape/Gang Rape	-	223	294
2	Dowry Deaths	7621	7466	7166
3	Abetment to Suicide of Women	4466	5282	5037
4	Miscarriage	587	266	213
5	Acid Attack	160	148	131
6	Attempt to Acid Attack	46	35	37
7	Cruelty by Husband or his relatives	110378	104551	103272
8	Kidnapping and Abduction of Women	64519	66333	72751
9	Human Trafficking	659	662	854
10	Selling of Minor Girls	-	80	40
11	Buying of Minor Girls	-	4	8
12	Rape	38947	32559	33356
13	Unnatural Offences	489	-	-
14	Attempt to Commit Rape	5729	4154	4097
15	Assault on Women with Intent to Outrage her Modesty	84746	86001	89097
16	Insult to the Modesty of Women	7305	7451	6992
17	Dowry Prohibition Act	9683	10189	12826
18	Immoral Traffic (Prevention) Act	2214	1536	1459
19	Protection of Women from Domestic Violence Act	437	616	579
20	Cyber Crimes/Information Technology Act	930	600	1244
21	Protection of Children from Sexual Violence Act	-	31668	38802
22	Indecent Representation of Women (Prohibition) Act	38	25	22
	Total Crime against Women	338954	359849	378277

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018

ANNEXURE-III
L.S.US.Q.NO. 1400 FOR 11.02.2020

**State/UT-wise Cases Reported (CR) under Total Crimes against Children
during 2014-2018**

SL	State/UT	2014	2015	2016	2017	2018
		CR	CR	CR	CR	CR
1	Andhra Pradesh	2059	1992	1847	2397	2672
2	Arunachal Pradesh	134	181	133	138	166
3	Assam	1385	2835	3964	4951	5447
4	Bihar	2255	1917	3932	5386	7340
5	Chhattisgarh	4358	4469	4746	6518	6924
6	Goa	330	242	230	196	182
7	Gujarat	3219	3623	3637	3955	4929
8	Haryana	2540	3262	3099	4169	4869
9	Himachal Pradesh	467	477	467	528	772
10	Jammu & Kashmir*	211	308	222	359	473
11	Jharkhand	423	406	717	1247	1479
12	Karnataka	3416	3961	4455	5890	6131
13	Kerala	2391	2384	2879	3562	4253
14	Madhya Pradesh	15085	12859	13746	19038	18992
15	Maharashtra	8115	13921	14559	16918	18892
16	Manipur	137	110	134	109	128
17	Meghalaya	213	257	240	379	385
18	Mizoram	178	186	188	220	198
19	Nagaland	25	61	78	93	70
20	Odisha	2196	2562	3286	3185	5217
21	Punjab	1762	1836	1843	2133	2308
22	Rajasthan	3880	3689	4034	5180	5150
23	Sikkim	93	64	110	190	221
24	Tamil Nadu	2354	2617	2856	3529	4155
25	Telangana	1930	2697	2909	3580	3747
26	Tripura	369	255	274	276	271
27	Uttar Pradesh	14835	11420	16079	19145	19936
28	Uttarakhand	489	635	676	829	1306
29	West Bengal	4909	4963	7004	6551	6286
	TOTAL STATE(S)	79758	84189	98344	120651	132899
30	A&N Islands	50	102	86	119	162
31	Chandigarh	208	271	222	275	288
32	D&N Haveli**	11	35	21	31	38
33	Daman & Diu**	7	28	31	24	34
34	Delhi	9350	9489	8178	7852	8246
35	Lakshadweep	1	2	5	4	8
36	Puducherry	38	56	71	76	89
	TOTAL UT(S)	9665	9983	8614	8381	8865
	TOTAL (ALL INDIA)	89423	94172	106958	129032	141764

Source: Crime in India

*Now UTs of Jammu & Kashmir and Ladakh
**Now UTs of D&N Haveli and UT of Daman & Diu have merged as one UT.

ANNEXURE-IV-A
L.S.US.Q.NO. 1400 FOR 11.02.2020

**Crime Head-wise Cases Reported (CR) under Crime against Children
during 2014-2015**

SL	CrimeHead	2014	2015
		CR	CR
1	Murder	1817	1758
2	Infanticide	121	91
3	Kidnapping & Abduction	37854	41893
4	Foeticide	107	97
5	Abetment of Suicide of Child	56	51
6	Exposure and Abandonment	983	885
7	Procuration of Minor Girls	2020	3087
8	Importation of Girls from Foreign Country	2	2
9	Buying of Minors for Prostitution	14	11
10	Selling of Minors for Prostitution	82	111
11	Prohibition of Child Marriage Act, 2006	280	293
12	Transplantation of Human Organs Act, 1994	1	0
13	Child Labour (Prohibition & Regulation) Act, 1986	147	251
14	Immoral Traffic (Prevention) Act, 1956	86	58
15	Juvenile Justice (Care and Protection of Children) Act, 2000	1315	1457
16	Protection of Children from Sexual Offences Act, 2012	34449	34505
17	Attempt to Commit Murder	840	276
18	Unnatural Offences	765	814
19	Human Trafficking	-	221
20	Other Crimes Committed Against children	8484	8311
	Total Crimes Against Children	89423	94172

Source: Crime in India

ANNEXURE-IV-B
L.S.US.Q.NO. 1400 FOR 11.02.2020

Crime Head-wise Cases Reported (CR) under Crime against Children during 2016-2018

S.No.	Crime Heads	2016	2017	2018
		CR	CR	CR
1	Murder	1640	1393	1497
2	Abetment of Suicide of Child	41	241	228
3	Attempt to Commit Murder	213	271	323
4	Infanticide	93	73	56
5	Foeticide	144	115	128
6	Exposure and Abandonment	811	899	876
7	Simple Hurt	-	2945	2847
8	Grievous Hurt	-	924	317
9	Kidnapping and Abduction of Children	54723	54163	62668
10	Human Trafficking	340	330	435
11	Selling of Minors for Prostitution	122	81	42
12	Buying of Minors for Prostitution	7	4	8
13	Rape	0	10059	9312
14	Attempt to Commit Rape	-	457	445
15	Assault on Women with Intent to Outrage her Modesty	0	8269	8030
16	Insult to the Modesty of Women	0	312	172
17	Other IPC Crimes	9963	12278	11346
18	Protection of Children from Sexual Offences Act.	36022	32608	39827
19	Juveniles Justice (Care and Protection of Children) Act	2253	2452	2030
20	Immoral Traffic (Prevention) Act	56	34	41
21	Child Labour (Prohibition & Regulation) Act	204	462	464
22	Prohibition of Child Marriage Act	326	395	501
23	Transplantation of Human Organs Act	0	0	0
24	Cyber Crimes/Information Technology Act	-	79	117
25	Other SLL crimes	-	188	54
	Total Crimes against Children	106958	129032	141764

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018

